



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 85/9/JPR/2022  
Under Section 9 of IBC, 2016

**In the matter of:**

**Rajeshkumar Gopalbhai Dargar Prop of M/s Vedika Construction  
... Operational Creditor**

**Versus**

**Udaipur Mineral Development Syndicate Pvt. Ltd. ... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Divanshu Mittal, PCS

For the Corporate Debtor : Sandeep Taneja, Adv.

**ORDER**

Heard Mr. Divyanshu Mittal, PCS appearing on behalf of the Petitioner/ Operation Creditor and Mr. Sandeep Taneja, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It is submitted by learned counsel for the Petitioner that the matter has been amicably settled between the parties and he seeks to withdraw the present petition. Permission granted; **CP No. (IB) 85/9/JPR/2022 is dismissed as withdrawn.**



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

January 30, 2024